

25.04.2022

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Hyderabad-068.

(Property)

Bank under the

of 'Security

section 13(2)

demand notice

Represented

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Flat No. 202,

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Saroomagar and

South : Part of

Part of Plot

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e, Saroomagar

C, Registration

No. 15, 16 &

Side Road.

er, UCO Bank

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s CASTALL TECHNOLOGIES PVT.LTD.**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	CASTALL TECHNOLOGIES PVT LTD
2. Date of Incorporation Of Corporate Debtor	24.06.1999
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27107TG1998PTC031968
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	PLOT NO. A-55, IDA KUKATPALLY, GANDHINAGAR, HYDERABAD 500 037
6. Insolvency commencement date in respect of Corporate Debtor	22.04.2022
7. Estimated date of closure of insolvency resolution process	19.10.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Haridasu Sambasiva Rao IBBI/PA-002/IP-N00603/2018-19/11858
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat no.107, Prajapathi Elite 3, Mayurinagar, Miyapur, Hyderabad-500049, Telangana state hsrao.siva@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat no.107, Prajapathi Elite 3, Mayurinagar, Miyapur, Hyderabad-500049, Telangana state hsr11858cpl@gmail.com
11. Last date for submission of claims	06.05.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: NA	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s CASTALL TECHNOLOGIES PVT.LTD on 19.04.2022 (but order uploaded on 22.04.2022)

The creditors of M/s Castall Technologies Pvt.Ltd, are hereby called upon to submit their claims with proof on or before 06.05.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 23-04-2022

H.SHAMBASIVA RAO

Place : Hyderabad

Insolvency Professional & Retired DGM, Union Bank of India

FULLERTON INDIA HOME FINANCE COMPANY LIMITED

Corporate Office: Floor 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai - 400076.

Regd. Office: Megh Towers, Floor 3, Old No. 307, New No. 185, Poonamallee High Road, Maduravoyal, Chennai - 600095.

DEMAND NOTICE**IS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT**

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Place: Hyde

Date: 25-04

PUBLIC ANNOUNCEMENT**FINANCIAL EXPRESS, DATED : 25.04.2022**